केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 948/GT/2025 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff of the National Capital Thermal Power Station Stage II (980 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

Additional Capital Expenditure (ACE):

a) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/earning tariff at any of the generating stations, by way of IEDC.*

Depreciation

b) *In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details **in respect of each year of the tariff period**:*

(Rs. in lakh)

	Accrual Basis	***Liabilities***	***Cash Basis***
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: Decapitalization out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

Interest on loan:

c) *A certificate that the rate of interest corresponding to each loan, as considered at Form13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. In case of any changes, submit revised Form-13.*

GCV of Fuel:

d) *Details of GCV of opening stock and received stock for fuel (primary & secondary) as per the format of Form-15 and Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23 with proper linkages in excel.*

e) *The Petitioner to furnish the amount of depreciation, if any, allocated to fuel coal and is forming part of the landed cost of fuel.*

Additional O&M Expenses:

Capital Spares:

f) *Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.*

Water Charges:

g) *Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly providing the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts for the period 2019-24. Also, provide actual generation (in Mus) for the station. Further, provide calculation for the rates considered and reference to the rates specified as per the Water Agreement.*

Security Expenses:

h) *Furnish the actual security expenses incurred along with proper justification and assessment in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations along with reconciliation with audited financial statements.*

Supplementary Tariff for ECS:

i) *Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ECS) based on the actual capital expenditure duly certified by the Auditor, in line with Regulation 8(4), fourth proviso to Regulation 9(1), Regulation 9(3), Regulation 14(2) and 29(4) of the 2019 Tariff Regulations.*

Forms

j) *Provide the following forms certified by the auditor (with UDIN number):*

   i. *Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts;*
   ii. *Form S: Statement of Liability Flow Statement;*
   iii. *Auditor certified Form-15 and 15(a) for complete control period.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents